

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:4708  
ANSWERED ON:25.08.2010  
ACQUISITION OF LAND  
Chaudhary Shri Jayant

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government proposes to address the issue of forcible acquisition of land for public purpose with regard to national interest;
- (b) if so, the details thereof;
- (c) the specific provisions in the new Rehabilitation and Resettlement Policy for the Project Affected Peoples (PAPs) of such projects;
- (d) whether the Government plans to amend the exemption of the Ministry from conducting Social and Environmental Impact Assessments for such projects; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT & FORESTS (SHRI JAIRAM RAMESH)

- (a) & (b) The Ministry of Rural Development has formulated the National Rehabilitation and Resettlement (R&R) Policy, 2007 in which issues of acquisition of land for public purpose with regard to national interest have been addressed.
- (c) The specific Provisions of the National Rehabilitation and Resettlement Policy 2007 include Schemes or Plans for R&R for project affected areas, project affected families, and R&R benefits for the affected families, which includes compensation for the project displaced people.
- (d) & (e) The Environmental Impact Assessment Notification 2006 has provisions for preparation of social and environmental impact assessment for projects involving displacement of people. Project proponents are required to prepare project specific R&R Plans and EIA-EMP Reports for obtaining environmental clearance.